

SCHEDULE II
 SCHEDULED POWERS OF EXECUTIVE OFFICERS
 [(Sections 60 (1) (d) and 61 (1) (a))

1	2	3
Section	Nature of power or duty	Remarks
75	To appoint permanent () ¹ inferior staff.	
76	To ² [to dismiss, remove or otherwise punish] permanent () ¹ inferior staff) ³	

1. *Omit. by sec. 43 (1) of U. P. Act no. VII of 1953.*
2. *Subs. by Schedule II sec. 98 of U. P. Act no. 27 of 1964.*
3. *Ins. by sec. 33 of U. P. Act no. V of 1932.*

[The "Uttar Pradesh" Municipalities Act, 1916]

1	2	3
Section	Nature of power or duty	Remarks
79 (1)	To pay leave allowances to officer or servant.	
142	To give public notice of the place where an assessment list may be inspected.	
143 (1)	To give public notice of the time fixed for considering valuations and assessments and to give notice to owners or occupiers of property.	
143 (2)	To receive objections to valuations and assessments.	
147 (2)	To give notice to persons interested in an alteration proposed in an assessment list of the date on which the alteration will be made.	
148 (1)	To receive notice of a building newly built, rebuilt or enlarged.	
150 (2)	To exercise the option of levying the tax from the lessor.	
151 (1) & (2)	To remit or refund a tax in case of a building, tenement or land remaining vacant and unproductive of rent.	
152 (1)	To receive notice of the re-occupation of a building or land.	
158	To call for information affecting liability to taxation.	
166	To present bills for taxes and other dues.	
168	To cause a notice of a demand to be served.	
169	To issue a distress warrant.	
172 (1) & (2)	To sell goods distrained.	
172 (3)	To receive applications for a refund and to make a refund.	
173	To apply to a Magistrate for the issue of a warrant.	
176	To sue for a demand.	
178 (1)	To receive a notice of the intention to erect, re-erect or make a material alteration in a building, etc.	
179 (1)	To determine when information regarding such notice is satisfactory.	

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1	2	3
Section	Nature of power or duty	Remarks
179 (2)	To require plans, specifications and further information. (* * *) ¹	
2[186.	To direct by a notice that the erection, re-erection or alteration of a building, etc. shall be stopped or that a building, etc. be altered or demolished.	
2[189	To construct drains.	
2[190	To alter and discontinue municipal drains.]	
191 (1)	To give permission and to prescribe conditions for the connection of private drains with municipal drains.	
191 (2)	To require that a drain make in contravention of a bye-law or of the terms of permission without permission shall be closed, etc.	Appealable
192 (1)	To enforce a drainage connection with a public drain	Appealable
193	To receipt applications, to call for objections to issue orders thereon, to construct drains and recover cost of construction and compensation.	Appeal lies against an order recorded under sub-section (3)
194	To give permission for diversion of drain and to prescribe conditions for such diversion.	Appealable
196 (c) & (d)	With the consent of an occupier to undertake house scavenging or the removal of nightsoil or other offensive matter rubbish and to relinquish such undertaking.	
201 (1)	To complain to a Magistrate on the negligence of a customary sweeper.	
202 (1)	To complain to a Magistrate of the failure of an agriculturist to provide for proper house scavenging.	
204	(To receive application for permission to layout and make a street.) ³	
209	To give permission for projections.	Appeal lies from orders refusing permission.

1. Omit. by sec. 43 (2) of U. P. Act no. VII of 1953.

2. Ins. by Schedule II sec. 98 (2) of U. P. Act no. 27 of 1964.

3. Subs. by sec. 43 (4) of U. P. Act no. VII of 1953.

[The "Uttar Pradesh" Municipalities Act, 1916]

1	2	3
Section	Nature of power or duty	Remarks
	(* * *) ¹	
2[211	To issue a notice for the removal or alteration of a projection.]	Appealable
213	To give permission for erection and repair of buildings, etc. and to issue orders regarding hoardings, etc.	
214	To require hedges and trees to be trimmed.	
215	To remove, and recover the expense of removal of, or to issue a notice requiring the removal of an obstruction caused by fallen house, etc.	
216	To require the provisions of trough and pipes for rain water.	
217 (1) (b) & (c)	To affix the name of a street or a house number to a building or to require the owner or occupier to affix a number plate, and to cause or require such names and numbers to be altered.	
218	To attach posts and brackets to buildings for lamps, telegraph and telephone wire, etc.	
220	To give permission for the use or occupation of a public street or place.	
223	To provide fencing and lighting during repairs of public street, etc.	
225 (1)	To require private wells, etc. to be cleansed.	
225 (2)	To require a person to desist from using a private well, etc, or to close or fence the same.	Appealable.
227	To require the removal or closing of drains, latrines, etc. near a source of water supply.	Appealable.
229	To supply water by agreement.	
230	To charge for the supply of water.	
236	To remove or otherwise deal with unauthorized buildings over drains, etc. or to issue notice for the removal of such building etc.	Appealable.

1. Omit. by sec. 43 (5) of U. P. Act no. VII of 1953.

2. Ins. by Schedule II sec. 98(3) of U. P. Act no. 27 of 1964.

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1	2	3
Section	Nature of power or duty	Remarks
240	To authorize an officer to seize flesh brought within the municipal limits in contravention of a bye-law and to issue orders as to the disposal of such flesh.	
244 (1)	To seize articles exposed for the sale which appear to be unfit for the consumption of man and drugs suspected of being adulterated or spent; and to produce such drugs before a Magistrate. (X X X) ¹	
245	To issue a notice regarding offensive trades.	Appealable
249	To authorize a person to destroy or confine dogs suspected to be suffering from rabies, etc.	
250 (2)	To authorize persons to destroy or confine unmuzzled dogs.	
256	To give permission for the use of public land for halting animals or vehicles.	
257 (2)	To require the removal of a roof and wall, if inflammable	Appealable
258	To search for inflammable material and to seize any quantity in excess of the quantity permitted.	
260	To issue notices regarding dangerous quarrying and to put up hoardings and fences to prevent imminent danger.	
261	To give permission for the displacing of payment, etc., and to recover expenses incurred by the Municipality by reason of such displacement, etc.	
263	To require by notice buildings, etc. in a dangerous or ruinous state to be demolished or repaired, or wells, tanks etc., to be repaired and enclosed, and to take immediate action where the danger is imminent.	Appeal lies against an order to repair or enclose a tank
264	To require unoccupied building or land which occasions public nuisance to be secured or enclosed.	Appealable
265	To give a written permission for the temporary obstruction of street and to remove any obstruction from a street, and to recover the cost of removal.	

1. [Omit. by sec. 43 \(5\) of U. P. Act no. VII of 1953.](#)

2. [Ins. by sec. 98 of U. P. Act no. 27 of 1964.](#)

[The "Uttar Pradesh" Municipalities Act, 1916]

1	2	3
Section	Nature of power or duty	Remarks
266	To give permission for the removal of earth, <i>etc.</i> , from open spaces.	
267	To require provisions, alterations, removal, closing, cleansing and screening of private drains, cesspools, dustbins, latrines, <i>etc.</i>	Appeal lies against an order under clause (a) of sub-section (1) requiring an owner or occupier to close or remove or under clause (b) or sub-section (1) to provide a latrine, urinal, water closet, drains, cesspool dustbin or other receptacle for filth, sullage water, rubbish or refuse.
268	To require the provision and cleansing of latrines and urinals for factories, <i>etc.</i>	
269 (in part)	To require the cleansing, repairing, covering, filling up or draining off of wells tanks, <i>etc.</i>	Appealable
270	To inspect drains, privies <i>etc.</i> , and to cause the ground to be opened.	
271	To require the cleansing of filthy buildings or lands.	
273 (1) (a)	To provide receptacles and places for the temporary deposit of offensive matters.	
275 (1)	To arrange for the disposal of dead bodies of animals.	
275 (3) (in part)	To charge and recover fees for such disposal.	
276	To give permission for and to prescribe conditions regarding the discharging of sewage, <i>etc.</i>	
277	To enter and inspect a building and a to direct that a building be disinfected, <i>etc.</i>	

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1	2	3
Section	Nature of power or duty	Remarks
1[278	To issue order regarding buildings unfit for human habitation.]	Appealable
280	To remove to a hospital a cholera or small-pox patient, etc.	
283	To require an owner or occupier to clear away noxious vegetation.	
284 (1)	To require that excavation, etc., made in contravention of bye-laws or the conditions of permission shall be filled up or shall be drained.	
291	To apply to the collector to recover rent of land.	
293	To charge fees for the use or occupation of immovable property vested, in, or entrusted to the management of the board, and to levy or recover such charge.	
294	To charge fees for licences, sanctions and permissions.	
307	To cause a work to be executed and to recover the expenses thereof.	
308	To require an occupier to payment to a board instead of to the default in governor, and to require an occupier to furnish information regarding the rent payable by him etc.	
309	To approve the execution of a work by an occupier.	
312	To recover the cost of removal by sale of materials removed, to restore the materials to the owner under certain conditions, or to sell them when not claimed by the owner.	
313 (2)	To give notice to a trustee or an agent to apply moneys received on behalf of an owner to the discharge of obligations of the owner.	
314	To institute prosecutions by making complaints and giving information, and to authorize other persons to make such complaints and give such information.	
317	To receive information from a police officer.	